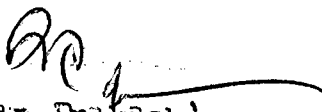
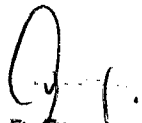



In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA./PXX/MP No. 352/95199

Bharat Lal MeenaVersus..... Union of India

Date of Order	Orders
<p>18-3-1996</p> <p>Copy issued to app. vide 7658 dt - 25/3/96</p> <p>82/96</p>	<p>None present for the applicant even though the the case was called for second time.</p> <p>On 14-8-95, the applicant has sought time to produce evidence in support of some averments made in the application. On 29-9-95, it was noted that the applicant had still not produced the necessary evidence. On 1-12-95 again, at the request of the counsel for the applicant, the case was listed for admission on 15-1-1996. Today, however, none is present on behalf of the applicant. In these circumstances, the OA is dismissed in default for non-prosecution on the part of the applicant.</p> <div style="display: flex; justify-content: space-between; margin-top: 20px;"> <div style="text-align: center;">  (Rattan Prakash) Member (Judl) </div> <div style="text-align: center;">  (O.P. Sharma) Administrative Member </div> </div> <div style="text-align: center; margin-top: 30px;"> <p>Central Administrative Tribunal Jaipur Bench, Jaipur</p> <p>Certified that No Further action is Required To Be Taken As The Case is now For Consignment To Record.</p> <p> Asst. Record Section Officer Dign. No. 2 Keeper (Judicial)</p> </div>